(b) Proposals to transfer officers who have been working in the same Ministry/Department for many years have been asked for from some Ministries/Departments. Officers mentioned in part (a) of the Question can be considered for transfer only after such proposals have been received.

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Indian Statistical Service

1406. SHRI DINESH GOSWAMI: Will the Minister of HOME AFFAIRS bo pleased to refer to the reply to Unstarred Question 1356 given m the Rajya Sabha on the 22nd December, 1977 and state:

(a) whether Government have taken any decision regarding re-organi-sation of Grade IV of the Indian Statistical Service, if so, what are the details in this regard;

(b) whether it is **a** fact that hundreds of persons who are serving in feeder list of I.S.S. on an *ad* hoc basis in Grade IV for the last more than 10 years are still awaiting regularisation;

(c) if so, what are the reasons for delay in setting the matter; and

(d) by when the list of Grade IV officers of I.S.S. is likely to be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH): (a) No, Sir.

(b) No, Sir. The number $_{0}f$ *ad hoc* appointments in Grade IV posts of the I.S.S. which have lasted mora than 10 years is 53.

to Questions

(c) Pending **a** decision on reorganisation of Grade IV, regular recruitment to Grade IV was curtailed which has led to a large number of ad *hoc* appointments for long periods. In view of the deferment of the reorganisation proposals, action is being taken to terminate the *ad hoc* appointments as early as possible by resorting to a larger number of regular appointments to Grade IV in accordance with the provisions of the I.S.S. Rules.

(d) It is presumed that the Select List for promotion to Grade IV of the Indian Statistical Service is being referred to. In order to All vacancies falling in the promotion quota of Grade IV of the Indian Statistical Service, the Ministries/Departments participating in the Indian Statistical Service has been addressed to furnish the requisite information regarding the eligible officers for the purpose of convening a meeting of the Selection Committee for preparation of the Select List for promotion to Grade IV of the Indian Statistical Service. Complete information is, however, still to be received from a number of Ministries/Departments, Efforts are being made to bring out the Select List as early as possible.

Permission granted to the Police to form Association

1407. SHRI B. IBRAHIM; Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government propose to withdraw the permission granted to the police to form their association.

(b) whether Government have accepted the recommendations of the Dharma Vira Commission in this regard; and

(c) if so, what are the details thereof?

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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The Police Forces (Restriction of Rights) Act, 1966 and Rules framed thereunder already provides for the recognition of associations for Police personnel and also for the suspension of recognition granted to such associations. The recommendations made by the National Police Commission appointed by the Government under the Chairmanship of Shri Dhanna Vira, in regard to the formation of associations were considered in the Chief Ministers' Conference on Police Reforms held on 6th June, 1979. It was decided that Police Associations may be recognised subject to the following guidelines: ----

(i) Membership shall b_e restricted to serving policemen only. No outsiders whether a Government servant or not, shall b_e entitled to membership or function as an office bearer of the Association or be connected with it in any advisory or other capacity.

(ii) Members shall not have the right to strike work or withhold their services or otherwise delay the performance of their duties in any mariner.

(iii) The Association shall not resort to any coercive method or agitation for obtaining redressal of grievances.

(iv) The Association shall not do anything which may effect the efficiency of the force or undermine its discipline.

(v) The Association shall be absolutely non-political in character and shall not be connected directly or indirectly with political activity $_0$ f any kind.

The Government have also allowed formation of associations for different categories of Police personnel as recommended by the National Police Commission.

Diversion of Plan Funds from Delhi Administration to DDA

1408. SHRI SACHIDANANDA; SHRI

R, M. DESAI;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large amount of plan funds has been diverted recently from the Delhi Administration to D.DA.

(b) if so, what is the exact amount and

(c) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No Plan Funds have been diverted during the current financial year from Delhi "Administration to D.D.A.

(b) and (c). Question does not arise.

Decision to make helmets compulsory for Pillion Riders

1409. SHRI SACHIDANANDA:

SHRI R. M. DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken a decision to make helmets compulsory for the pillion riders on two-wheeler scooters in Delhi;

(b) whether the Sikh women will be exempted from wearing the helmets; and

(c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes", Sir.

(b) and (c). Yes. Sir. This Las been done on religious grounds. It